

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT) NO.113/2020

In the matter of:

Balendra Choudhury & Anr

Appellant

Vs

Assam Medical Corp Ltd & Ors

Respondent

Mr. R. Jaswaha Lal, Advocate for Appellant.

Mr. Abhinav Hansaria and Mr. Krishnendu Datta, Advocates for R1.

ORDER

(Through Virtual Mode)

28.07.2020- The Learned Counsel for Respondent No.1, Mr. Abhinav Hansaria takes notice and prays for time to file reply. Two weeks' time is granted to the Learned Counsel to file reply. For filing of Reply in respect of other Respondent No.2 to 18, Notice is ordered. Let Notices be issued on Respondents by Speed Post returnable by three weeks' time. Requisites alongwith process fee, if not filed, be filed by 29.07.2020. If the Appellant provides the e-mail address of Respondent, let notice be also issued through e-mail. It is open to the Appellant to file rejoinder within one week thereafter.

The Office of the Registry is directed to List the matter on **24th August, 2020** under the caption 'For Admission (After Notice)'.

(Justice Venugopal M)
Member (Judicial)

(Balvinder Singh)
Member (Technical)

(Ms Shreesha Merla)
Member (Technical)

Bm/nn